

## Why Tamil Nadu DGP's human rights order is drawing criticism

<https://thefederal.com/news/why-tamil-nadu-dgps-human-rights-order-is-drawing-criticism/>

Tamil Nadu DGP C Sylendra Babu has drawn the ire of human rights organisations over his October 21 order warning of legal action against private organisations if they use the words “human rights” in their name or display them on vehicles.

While the DGP's order has stemmed from the police getting complaints about private organisations adding the words “human rights” to their names and identifying themselves as associated with national and state human rights commissions, many genuine organisations working towards human rights are angry about the circular, which orders action against outfits which have not removed the said wordings.

The National Human Rights Commission (NHRC) in New Delhi and the Tamil Nadu State Human Rights Commission (NHRC) already work to protect human rights and to make recommendations to the government in case of rights violations. Besides these governmental organisations, many non-governmental organisations across India are also working towards safeguarding human rights. Most such organisations use the words “human rights” in their name.

The NHRC had in 2009 issued an order directing private organisations to remove the said wording because some outfits were misusing the term “human rights” and indulging in misdemeanours. Taking lead, the SHRC also came out with a similar order.

Based on the order, an amendment was made in 2010, under the Tamil Nadu Societies Registration Act, 1975, which pushed the organisations to remove the words from their name within six months.

But many of them did not act on the directive and cases pertaining to such usage of words in an organisation's name have flooded the Madras High Court.

It is in this backdrop that the DGP issued the recent order to the state police department.

### Anger due to DGP's record

Many rights organisations and common people have taken offence to the DGP's order also because of his own troublesome record.

A 1987-batch IPS officer of the Tamil Nadu cadre, he has been linked to an alleged encounter in 2010 at Coimbatore in which a child murder convict, Mohanraj, was killed, as well as a more recent encounter in Sriperumbudur.

A Coimbatore-based advocate and member of People's Union of Civil Liberties (PUCL) said the police have no power to send out such orders. "The DGP could have reiterated the order passed earlier by the SHRC. Other than that, he cannot send out an order on his own. Instead of issuing such circulars, he must look into police reforms," he said.

VA Ramesh Nathan, convener of National Campaign for Dalit Human Rights, said the police should promote human rights instead of curtailing them. "We are witnessing many police excesses. But because of that we are not saying that we don't want the police. Similarly, if any organisation is found abusing the words 'human rights', let the police take action on the organisation concerned than have a blanket ban," he said.

It is to be noted that the Protection of Human Rights Act was enacted in India only in 1993, and the NHRC and SHRCs were established. According to United Nations conventions, the concept of "human rights" keeps expanding to include women's rights, child rights, labour rights, environmental rights, etc. So every individual has the freedom to raise their voice for human rights, Nathan explained.

According to him, the state DMK government and the BJP government at the Centre are showing fear over human rights. "The Tamil Nadu DGP is being projected as a progressive police officer, but in reality these kind of actions are regressive in nature," he said.

The Federal tried to get a comment from the DGP, who took charge in June this year, but he has not responded yet.

## **Victims demanded severe punishment for the accused**

<https://english.lokmat.com/aurangabad/victims-demanded-severe-punishment-for-the-accused/>

The victims of the Tondali incident have demanded severe punishment for the culprits, said deputy speaker of the legislative council Neelam Gorhe said in a press conference on Sunday. Gorhe said she has instructed the police to file a charge-sheet within 45 days. Gorhe said the accused should be sentenced to death. One of the accused has been arrested by the police and has confessed to the crime. Police are trying to arrest the remaining accused immediately. Medical examination of the victims should be done in-camera. Gorhe advised adherence to privacy and other medical precautions. The victims have been given financial aid. They will also receive assistance from the national human rights commission. Anti-robbery squads have been formed. She noted that the police were conducting a proper investigation.

When quizzed about the accusation of BJP leader Chitra Wagh about the Aurangabad police of being suspicious in NCP leader Sheikh Mehboob case, she declined to comment. MLC Ambadas Danve, former corporator Raju Vaidya, Pratibha Jagtap, Sunita Aulwar, Sunita Dev and others were present. Shakti bill lingered due to corona. The Shakti bill is lingering because of corona. Previous sessions were not held with full capacity. Therefore, the bill could not be tabled. The bill will be passed in the near future said Gorhe. She also mentioned that she had spoken to home minister Dilip Walse about the incident.

## India: Human rights groups document over 300 acts of Christian persecution in 2021

<https://www.christianpost.com/news/india-over-300-acts-of-christian-persecution-documented-in-2021.html>

Human rights groups in India say they have documented over 300 incidents of Christian persecution in just the first nine months of 2021, warning that this year might be the worst in terms of the number of such incidents in the country's history.

While Christians make up only 2.3% of India's population and Hindus comprise about 80%, radical Hindu nationalists have been carrying out attacks on Christians under the pretext of punishing the minority for using force or monetary rewards to convert Hindus to Christianity,

A.C. Michael, the National Coordinator of the United Christian Forum, said at a press conference in Delhi this week, "The brutal attacks have taken place across 21 states. Most of the incidents are taking place in northern states and 288 instances were of mob violence," he added, according to the U.S.-based persecution watchdog International Christian Concern.

The press conference was held jointly by the United Christian Forum, the United Against Hate, and the Association of Protection of Civil Rights, which released a fact-finding report titled "Christians Under Attack in India."

"This is a scary situation, raising critical questions over the role and the position of the National Human Rights Commission and the Home [Interior] Ministry and their failures in stopping this violence," Michael added. "Over 49 FIRs [police complaints] have been registered, too, but no substantial action has taken place."

Earlier this month, a mob of 200 radical Hindu nationalists left a church damaged and at least three Christian women seriously injured in an attack in the northern state of Uttarakhand.

The attackers accused the church of "illegally" converting people to Christianity.

The mob attacked the church on Oct. 3 in Roorkee city's Solanipuram Colony and was comprised of members of the governing Bharatiya Janata Party and radical Hindu nationalist groups associated with the party, Vishwa Hindu Parishad and Bajrang Dal.

As the service was about to begin, the mob reportedly barged into the church, thrashed the congregants and vandalized church properties, injuring at least three Christian women who were taken to a hospital in Dehradun city.

## झारखंड: ऑपरेशन के बाद 12 लोगों की चली गई रोशनी, लेकिन अस्पताल को नहीं पता कौन थे वे डॉक्टर्स

<https://hindi.news18.com/news/jharkhand/sahebganj-12-people-lost-their-eye-sight-after-operation-but-hospital-did-not-know-about-doctors-jhnr-3814376.html>

झारखंड के साहेबगंज में ऑपरेशन के बाद आंखों को बेनूर कर दिए जाने के मामले में रविवार को जांच शुरू हो गयी. स्वास्थ्य विभाग की छह सदस्यीय जांच टीम जिला यक्ष्मा पदाधिकारी डॉ थॉमस मुर्मू के नेतृत्व में बरहरवा स्थित झारखंड सेवा सदन नर्सिंग होम एंड डायग्नोस्टिक सेंटर पहुंची, जहां टीम ने नर्सिंग होम के मैनेजर सुमन सिंह से 3 घंटे तक लंबी पूछताछ की. इस दौरान टीम ने ह्यूमन रिसोर्स, क्लीनिकल स्टैब्लिशमेंट एक्ट के तहत रजिस्ट्रेशन के कागजात, पेशेंट्स की बीएसटी की अद्यतन रिपोर्ट मांगी. वहीं रोशनी खो चुके मरीजों की संख्या और उसका नाम, पता तथा मोबाइल नंबर भी मांगे.

मामले के खुलासे के बाद स्वास्थ्य मंत्री बन्ना गुप्ता के संज्ञान लेने पर डीसी रामनिवास यादव के निर्देशानुसार सिविल सर्जन ने उसी दिन रात में नर्सिंग होम का निरीक्षण किया. साथ ही शनिवार को जिला यक्ष्मा पदाधिकारी के नेतृत्व में 6 सदस्यीय जांच टीम का गठन कर टीम को 24 घण्टे में पूरे मामले की जांच कर रिपोर्ट प्रस्तुत करने का निर्देश दिया था.

राष्ट्रीय मानवाधिकार आयोग की टीम ने की जांच

मामले के सामने आने के बाद रविवार को राष्ट्रीय मानवाधिकार आयोग की टीम ने भी नर्सिंग होम पहुंच कर जांच की. टीम में राष्ट्रीय उपाध्यक्ष पूनम भारती, जिला अध्यक्ष मनीषा हैब्रम, जिला सदस्य प्रेम रजवार, अलाउद्दीन शेख, अनिता देवी शामिल थे.

ये हैं पीड़ित

बता दें कि झारखंड सेवा सदन नर्सिंग होम में ऑपरेशन के बाद 12 लोगों की आंख की रोशनी चली गई. पीड़ितों में मुख्तार शेख, माजीरा बीबी, हसन शेख, राजकुमार बागती, सेना शेख,रोबी रजक,सहदेव मंडल, बताशन बेवा, दिल्लू मियां की पत्नी गूलनार बीबी, देलरा बीबी, सुभद्रा बेवा,मरांग सोरेन,सुफल मरांडी, बादन हैब्रम शामिल हैं.

जांच टीम में शामिल डॉ. सरिता टुडू ने बताया कि अस्पताल प्रबंधन आंख का ऑपरेशन करने वाले एक भी डाक्टर के साथ एग््रीमेंट करने का कागजात नहीं दिखा सका. और भी कई कागजात नहीं है. इसकी रिपोर्ट सीएस को की जाएगी.

## आगरा की पुलिस हिरासत में युवक की मौत की विवेचना कासगंज जिले के लिए स्थानांतरित

<https://www.jagran.com/uttar-pradesh/aligarh-city-investigation-of-youths-death-in-agra-police-custody-transferred-to-kasganj-district-22144223.html>

आगरा पुलिस की हिरासत में वाल्मीकि समाज के युवक अरुण वाल्माकि की मौत के मामले में दर्ज हत्या के मुकदमे की विवेचना को डीआइजी दीपक कुमार ने कासगंज जिले के लिए स्थानांतरित कर दिया है। डीआइजी ने शनिवार को इस संबंध में आदेश जारी कर दिए हैं।

16 अक्टूबर को जगदीशपुरा के मालखाने से 25 रुपये चोरी हुए थे आगरा के थाना जगदीशपुरा के मालखाने में 16 अक्टूबर की रात को 25 लाख रुपये की चोरी हुई थी। पुलिस ने सफाईकर्मी अरुण नरवार को हिरासत में लिया था, जिसकी मौत हो गई थी। मानवाधिकार आयोग की गाइडलाइन के अनुसार किसी जिले या थाने की पुलिस पर अभिरक्षा में मौत के आरोप के मामले की विवेचना उस थाने या जिले से बाहर कराई जानी चाहिए। ऐसे में एडीजी जोन राजीव कृष्ण ने अलीगढ़ रेंज के किसी जिले से विवेचना कराने के आदेश दिए थे। इस संबंध में रेंज के डीआइजी दीपक कुमार को शुक्रवार देररात आदेश मिल गया था। डीआइजी ने बताया कि विवेचना कासगंज जिले को स्थानांतरित की गई है। इसमें कहा गया है कि राष्ट्रीय मानवाधिकार आयोग की गाइडलाइन के अनुपालन में विवेचना कराई जाए।

### कार्रवाई की गति धीमी

जगदीशपुरा थाने के मालखाने से चोरी के मामले में पकड़े गए अरुण वाल्मीकि की हिरासत में मौत के मामले में पुलिस की कार्रवाई कछुआ चाल से चल रही है। हत्या का मुकदमा दर्ज होने के तीन दिन बाद भी न विवेचक तय हो सका है और न ही हत्यारोपित। अभी तक अंधेरे में ही तीर चलाए जा रहे हैं।

### क्या था मामला

जगदीशपुरा थाने के मालखाने से 17 अक्टूबर को 25 लाख रुपये चोरी हुए थे। इस मामले में पुलिस ने मंगलवार को लोहामंडी क्षेत्र के अरुण वाल्मीकि को हिरासत में लेकर पूछताछ की थी। पुलिस का दावा है कि उसने घटना कुबूल ली थी। इसके बाद अरुण के घर से 15 लाख रुपये बरामद कर लिए गए। बुधवार सुबह पुलिस हिरासत में अरुण की मौत हो गई। अरुण की मौत के मामले में जगदीशपुरा थाने में अज्ञात के खिलाफ हत्या का मुकदमा दर्ज कर लिया गया। इस मामले में एक इंस्पेक्टर समेत पांच पुलिसकर्मियों को निलंबित किए जा चुके हैं।

## Accused handed over after magistrate order: Ex-ACP V Surender

<https://www.newindianexpress.com/states/telangana/2021/oct/24/accusedhanded-over-after-magistrate-order-ex-acpv-surender-2375088.html>

V Surender, former ACP of Shadnagar, while deposing before the three-member judicial commission probing the death of four accused persons in an alleged encounter stated that the jail authorities don't hand over accused persons, who are in judicial custody, without a magistrate's order.

Surender admitted that he had requested adequate police personnel for escorting the accused during the police custody, but that he had not asked for long-range weapons. When asked why he did not mention it in his case diary, and instead, mentioned that sufficient armed force should be provided, he replied saying, "A request for armed force means force armed with long-range weapons."

The court order giving the accused to police custody mentioned that he was present at the court when the petition was taken up for hearing, but he was not present at court at that time. When asked if the custody order wrongly mentioned his presence, he said, "I cannot speak about the order of the court, but I did not notice the court order mentioning my presence."

He said the court constable of Shadnagar police station, Ravi, was present at the court during the hearing of the custody petition, but failed to show any reference to Ravi in the custody order. He also stated that he does not remember if he had asked the SHO about it and also did not ask Ravi as to what had transpired in the court. "I was not informed about what transpired before the judicial magistrate. I was only informed that the custody was sanctioned," he added.

The commission asked Surender as to why he failed to mention the threats by the NHRC team forcing him to sign a statement, which they had prepared in their own words, even while filing an affidavit before the commission. The commission also questioned him on several inconsistencies in his statements submitted to them and his replies during the examination, to which he maintained, he does not remember and that he doesn't know.